

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 114
(IB)-265(PB)/2020

IN THE MATTER OF:

Sanjay Jain

vs.

M/s. Saha Infratech Pvt. Ltd.

Order under Section 9 of IBC, 2016.

.... Applicant/petitioner

.... Respondent

Order delivered on 06.02.2020

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner:

Mr. Vaibhav Tyagi, Advocate

For the respondent

Mr. Rajesh P., Mr. Karan Raj Purohit, Ms. Himanshi Madan, Advs.

ORDER

The corporate debtor filed an application for keeping the matter in abeyance as corporate debtor is endeavouring to settle the matter. We give one last chance to the corporate debtor to settle the matter. In the meantime, the pleadings be completed before the next date of hearing.

List on 16.03.2020.

Sd/—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/—

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

06.02.2020
Nikhil